



ITEM NO.50

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 11066/2026

[Arising out of impugned final judgment and order
dated 07-04-2026 in CRLA No. 2528/2008 passed by
the High Court of Judicature at Allahabad, Lucknow
Bench]

TARSEM SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-08-2026 This petition was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s)

Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Mohd Shahzad Ansari, Adv.
Mr. Mohd Faiz Ahmed, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.

UPON hearing the counsel the Court made
the following

O R D E R

Leave granted.

The appellant has been convicted by the Trial Court for the offences punishable under Sections 302 read with Section 34 and 404 of the Indian Penal Code, 1860 and has been sentenced to undergo rigorous imprisonment for life. The High Court, vide the impugned order has confirmed the same. Aggrieved, the present appeal has been filed.

We have heard the learned counsel appearing for the parties.

We are inclined to suspend the sentence of the appellant and grant him bail during the pendency of this appeal primarily for the reasons that the appellant has been under incarceration for about 20 years, and the appeal has been admitted only now.

Accordingly, the sentence of the appellant is suspended, during the pendency of the appeal, and he is granted bail on terms and conditions to the satisfaction of the concerned Trial Court.

Ordered accordingly.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR